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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 3435/2016

RAJENDRA PRASAD JAIN & ANR Petitioner Through: Mr. Tanmay Mehta, Advocate

versus

STATE OF NCT OF DELHI & ANR..... RespondentThrough:Mr. R.S.Kundu, ASC with SI YadRam, PS EOWM/s Rajat Wadhwa, Amulya Dhingra,DiwakarSingh, HoneyJain,Advocate for R2.

CORAM: HON'BLE MR. JUSTICE VIPIN SANGHI

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<u>ORDER</u> 10.01.2017

Status report has been filed. Counter affidavit has been filed along with an application being Crl.M.A. No. 406/2017 to seek condonation of 5 days delay. For the reasons stated in the application, the delay is condoned. Copy has been served on counsel for the petitioner. The petitioner may examine the same and file rejoinder/documents, if necessary, within four weeks.

Adjourned to 12.04.2017.

VIPIN SANGHI, J

JANUARY 10, 2017 sl

This is a digitally signed order.

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